

DIVISION BENCH ITEM NO.4
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA NO.199/2024 & IA NO.207/2024
IN CP (IB) NO.128/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,**
HON'BLE MEMBER (JUDICIAL)
- 2. SHRI ASHISH VERMA,**
HON'BLE MEMBER (TECHNICAL)

Date of Order: 19th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SMT. ANURADHA DEVI V/S K K MILK FRESH INDIA LTD
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhishek Anand with Sh. Karan Kohli, Advs. : *For Applicant/ Liquidator*

ORDER

IA NO.199/2024

Ld. Counsel representing the Applicant/ Liquidator is present through VC.

- 1.** This application has been filed under Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 for seeking extension of six months period in completion of the liquidation process, which has otherwise expired on 07.04.2024.
- 2.** It is averred in the application *vide* para no.53 that all assets, which were realizable have already been sold from time to time. It is also stated in the application that certain non-realizable assets are still pending, for which the value is yet to be realized and the matter is under consideration of the SCC.
- 3.** The Ld. Counsel representing the Applicant states that accordingly the matter after consideration by the SCC, would be taken up by moving an appropriate application before this Adjudicating Authority, and therefore, an extension of six months is prayed for, for completion of all these processes.

-Sd-

-Sd-

4. In view of the averments made in the application as well as the submissions made by the Ld. Counsel representing the Applicant, an extension of six months period is hereby granted which would be commencing from 07.04.2024.
5. It is expected that the Liquidator will make expeditious efforts in order to ensure that the remaining assets including the one, which are non-realizable are being sold speedily, in accordance with law.
6. Accordingly, IA No.199/2024 stands disposed off.

IA NO.207/2024

1. This is a Progress Report filed on behalf of the Liquidator for the quarter ended on 31.03.2024, the same is taken on record, subject to just exceptions.
2. Accordingly, IA No.207/2024 stands disposed off.

Let the main matter be put up on 8th May, 2024, i.e. the date already fixed.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

19th April, 2024

Kavya Prakash Srivastava
(Stenographer)